

WPIL No. 49 of 2020

Hon'ble Sudhanshu Dhulia, J.

Hon'ble Ravindra Maithani, J.

Heard Mr. Murli Manohar Srivastava, petitioner in person, learned Advocate General for the State Mr. S.N. Babulkar along with learned Chief Standing Counsel Mr. Paresh Tripathi, assisted by Mr. Anil Bisht, Standing Counsel for the State, Mr. Rakesh Thapliyal, learned Assistant Solicitor General of India assisted by Mr. Sanjay Bhatt.

In this Public Interest Litigation, to our mind, a genuine and timely concern has been raised by the petitioner, which relates to harvesting of Rabi crop in the State and fair prices being given to the farmers, in these difficult times.

We are conscious of the fact that presently when the entire State machinery is dealing with Corona Virus (COVID 19) pandemic. All the same, we must respond to the call raised by the petitioner, as it covers our farmers.

The learned Advocate General has apprised that a Government Order in this regard has already been issued on 25.03.2020 by the State Government, and therefore according to the State the concern of all the farmers has already been met. However, since it is not an adversarial litigation but a Public Interest Litigation, the learned Advocate General has very fairly agreed that they will come out, if possible, with some additional and better scheme so that the concern as raised in the petition can be met.

The State of Uttarakhand as well as Union of India shall file their reply in the format prescribed by the Registry by 05:00 p.m. on 17.04.2020.

Put up on 18.04.2020 at 11:00 a.m.

(Ravindra Maithani, J.) (Sudhanshu Dhulia, J.)

15.04.2020

Avneet/